registered and number of rape cases of minor girls registered by Delhi Police during the last two years and the current year (upto 30.09.2016) are as under:-

Year/particulars	2014	2015	2016 (upto 30.09.2016)
Total No. of rape cases registered	2166	2199	1685
No. of rape cases of minor girls registered	1004	985	700

(d) Delhi Police has taken several concrete measures to check the incidents of crime against women. Crime-prone areas are dynamically identified and police resources including pickets, foot patrolling, PCR Vans and Emergency Response Vehicles (ERVs) are strategically deployed to enhance visibility and to prevent crime against women. A multipronged strategy comprising numerous measures taken up by Delhi Police to ensure safety of women in the NCT of Delhi is given in the Statement [Refer to the Statement Appended to the Answer to USQ No. 49 (Part 'c')].

## Crimes against foreign tourists

- †54. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that crimes against foreign tourists are on the rise in India;
  - (b) if so, the steps being taken by Government to stop this; and
- (c) if not, the year-wise details of crimes committed against foreign tourists during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) 'Police' and 'Public Order' being State subjects as per the provisions of the Constitution of India, the responsibilities of maintaining law and order, registration and prosecution of crimes rest primarily with the respective State Governments/Union Territory Administrations. Ministry of Tourism has issued guidelines on Safety and Security for State Governments/Union Territories and tips for travellers. National Crime Records Bureau has started collecting this information since 2014. Details of crimes committed against foreign tourists for the year 2014-2015 for various States/UTs are given in the Statement.

<sup>†</sup> Original notice of the question was received in Hindi.

## Statement

(A) State/UT-wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under crime against foreign tourists during 2014-2015

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
2014							
1.	Andhra Pradesh	2	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0
4.	Bihar	13	5	0	10	10	0
5.	Chhattisgarh	0	0	0	0	0	0
6.	Goa	66	27	2	43	32	4
7.	Gujarat	3	0	0	0	0	0
8.	Haryana	6	0	0	0	0	0
9.	Himachal Pradesh	2	0	0	0	0	0
10.	Jammu and Kashmir	1	1	0	1	1	0
11.	Jharkhand	0	0	0	0	0	0
12.	Karnataka	11	7	0	16	16	0
13.	Kerala	7	5	0	4	2	0
14.	Madhya Pradesh	2	1	0	1	1	0
15.	Maharashtra	25	8	1	3	3	1
16.	Manipur	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	1	1	0	1	1	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	0	0	0	0	0	0
21.	Punjab	3	2	1	0	1	1
22.	Rajasthan	31	8	0	12	12	0
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	2	1	0	1	1	0
-							

Written Answers to		16 November, 2016]			Unstarred Questions 19			
Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV	
25.	Telangana	2	2	0	0	0	0	
26.	Tripura	0	0	0	0	0	0	
27.	Uttar Pradesh	64	30	0	38	34	0	
28.	Uttarakhand	0	0	0	0	0	0	
29.	West Bengal	4	2	0	8	0	0	
	Total States	245	100	4	138	114	6	
30.	Andaman and Nicobar Islands	0	0	0	0	0	0	
31.	Chandigarh	2	0	0	0	0	0	
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	
33.	Daman and Diu	0	0	0	0	0	0	
34.	Delhi UT	135	34	1	52	52	1	
35.	Lakshadweep	0	0	0	0	0	0	
36.	Puducherry	2	0	0	0	0	0	
	Total UTs	139	34	1	52	52	1	
	Total (All India)	384	134	5	190	166	7	
2015								
1.	Andhra Pradesh	1	2	1	2	2	1	
2.	Arunachal Pradesh	0	0	0	0	0	0	
3.	Assam	0	0	0	0	0	0	
4.	Bihar	0	0	1	0	0	1	
5.	Chhattisgarh	0	0	0	0	0	0	
6.	Goa	26	22	1	23	29	1	
7.	Gujarat	1	0	0	0	0	0	
8.	Haryana	1	0	0	0	0	0	
9.	Himachal Pradesh	1	0	0	0	0	0	
10.	Jammu and Kashmir	0	0	0	0	0	0	
11.	Jharkhand	0	0	0	0	0	0	
12.	Karnataka	12	5	0	3	3	0	

196 Written Answers to	[RAJYA SABHA]	Unstarred Questions

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
13.	Kerala	7	6	0	3	3	0
14.	Madhya Pradesh	1	2	0	2	2	0
15.	Maharashtra	36	8	0	38	18	0
16.	Manipur	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	2	1	0	2	2	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	2	0	0	0	0	0
21.	Punjab	13	1	0	2	1	0
22.	Rajasthan	20	5	1	7	7	1
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	2	0	0	0	0	0
25.	Telangana	1	1	0	1	1	0
26.	Tripura	0	0	0	0	0	0
27.	Uttar Pradesh	32	10	0	11	11	0
28.	Uttarakhand	0	0	0	0	0	0
29.	West Bengal	0	0	0	0	0	0
	Total States	158	63	4	94	79	4
30.	Andaman and Nicobar Islands	0	0	0	0	0	0
31.	Chandigarh	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi UT	113	11	1	18	17	1
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0
	Total UTs	113	11	1	18	17	1
	Total (All India)	271	74	5	112	96	5

(B) State/UT-wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under crime against foreign tourists during 2014-2015

Sl. No.	Crime Head	CR	CS	CV	PAR	PCS	PCV
2014							
1.	Murder	4	2	0	9	8	0
2.	Attempt to commit Murder	2	3	0	5	6	0
3.	Culpable Homicide not amounting to Murder	1	0	0	0	0	0
4.	Attempt to commit Culpable Homicide	0	0	0	0	0	0
5.	Rape	17	10	0	34	25	0
6.	Attempt to commit Rape	1	0	0	0	0	0
7.	Assault on women with intent to outrage her Modesty	33	31	2	30	31	2
8.	Insult to the Modesty of Women	3	0	0	3	2	0
9.	Kidnapping and Abduction	1	0	0	1	0	0
10.	Dacoity	0	0	0	0	0	0
11.	Robbery	21	10	0	14	14	0
12.	Grievous Hurt	1	0	0	0	0	0
13.	Extortion	0	0	0	0	0	0
14.	Cheating	17	2	0	8	2	0
15.	Theft	223	36	1	35	36	3
16.	Forgery	6	1	0	1	1	0
17.	Importation of Girls from Foreign Country	0	0	0	0	0	0
18.	Disclosure of Identity of Victims	0	0	0	0	0	0

Sl. No.	Crime Head	CR	CS	CV	PAR	PCS	PCV
19.	Human Trafficking	0	0	0	0	0	0
20.	Other IPC	28	16	1	25	19	1
21.	Immoral Traffic (Prevention) Act, 1956	0	0	0	0	0	0
22.	Indecent Representation of Women (Prohibition) Act, 1986	0	0	0	0	0	0
23.	Other SLL	26	23	1	25	22	1
24.	Total Crimes Committed against Tourist Foreigners	384	134	5	190	166	7
2015							
1.	Murder	4	4	1	5	5	1
2.	Attempt to commit Murder	0	1	0	1	1	0
3.	Culpable Homicide not amounting to Murder	0	1	0	1	1	0
4.	Attempt to commit Culpable Homicide	2	1	0	2	2	0
5.	Rape	7	4	1	4	4	1
6.	Attempt to commit Rape	0	0	0	0	0	0
7.	Assault on women with intent to outrage her Modesty	15	16	0	12	14	0
8.	Insult to the Modesty of Women	1	0	0	0	0	0
9.	Kidnapping and Abduction	4	0	0	0	0	0
10.	Dacoity	0	0	0	0	0	0
11.	Robbery	9	6	0	7	7	0
12.	Grievous Hurt	4	0	0	0	0	0
13.	Extortion	0	0	0	0	0	0

Sl. No.	Crime Head	CR	CS	CV	PAR	PCS	PCV
14.	Cheating	4	4	0	9	10	0
15.	Theft	181	18	1	25	22	1
16.	Forgery	15	6	0	32	15	0
17.	Importation of Girls from Foreign Country	0	0	0	0	0	0
18.	Disclosure of Identity of Victims	0	0	0	0	0	0
19.	Human Trafficking	0	0	0	0	0	0
20.	Other IPC	24	12	1	12	12	1
21.	Immoral Traffic (Prevention) Act, 1956	1	1	0	2	3	0
22.	Indecent Representation of Women (Prohibition) Act, 1986	0	0	0	0	0	0
23.	Other SLL	0	0	1	0	0	1
24.	Total Crimes Committed against Tourist Foreigners	271	74	5	112	96	5

Source: Crime in India

Note: Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

## Deportation of illegal Bangladeshi migrants

- 55. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has any estimate about the increase in number of Bangladeshi National in India in last three years;
  - (b) if so, the details thereof; and
  - (c) whether Government has any plan to deport those illegal Bangladeshi migrants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) There are reports of Bangladeshi nationals having entered the country without valid travel documents. Since entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have accurate data of such Bangladeshi nationals living in various parts of the country.